

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 327
IN
CP-117/ND/2021

IN THE MATTER OF:

Yogendra Kumar Chaudhari Petitioner/Applicant
Vs.
Asia Pacific Black Rocks (India) Pvt. Ltd. & Ors. Respondent

Order under Section 241-242 of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent :

ORDER

None appears despite repeated calls. In the interest of justice matter adjourned **to 15.07.2024.**

The parties are directed to complete/bring the pleadings on record, if not already done.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay